

JUDICIAL COUNSEL HYDERABAD BENCH
Between:
D.A. NO. 1141/92

Date of Order: 3.4.95.

1. Hyderabad Mint Employees Union,
Regd. No. B-2129. Rep. by its
General Secretary.
2. T.Rajender Kumar
3. S.Ramachandra Rao
4. D.Gopala Krishna
5. E.Ramachander
6. M.R.Baig
7. R.P.Anand
8. T.Dhamaih
9. Abdul Latif
10. M.S.Susheel Rao
11. K.B.Ravinder Rao
12. S.Janardhan Rao
13. J.P.Ramesh

14.

...Applicants.

And

1. The General Manager,
India Govt. Mint,
Hyderabad -4.

...Respondent.

Counsel for the Applicants : Mr.A.Bhaskara Chary

Counsel for the Respondents : Mr.N.V.Raghava Reddy, Addl. G.S.C.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

CONTD...

1. As per Hon'ble Shri A.B.Gorthi, Member(Admn.)

In this OA filed by Hyderabad Mint Employees Union and a few other employees working in India Government Mint Hyderabad, the relief claimed is for a direction to the respondents to pay them washing allowance of Rs.15/-p.m.

2. The respondents in their counter affidavit have stated that the applicants ~~were~~ provided with uniforms at the rate of 2 pairs per annum as a protective clothing to meet the statutory requirement as laid down in the Factories Act 1984. Their contention however is that ~~as~~ the applicants were being supplied ^{key are} with one bar soap per month and hence not entitled to washing allowance.

3. It is seen that the work men of the India Government Mint represented by Tankasal Karmikh Sangh approached the High Court of Andhra Pradesh and obtained relief in W.A.NO. 167/83. Aggrieved by the same the department approached the Supreme Court in S.L.P. (Civil) No.12686/88. Final orders on the S.L.P. are yet to be passed by the Supreme Court.

4. As the issue is receiving attention of the Appex Court, this OA is being disposed of, after hearing learned counsel for both the parties, with a direction to the respondents to extend the benefit of the judgement of the Supreme Court in S.L.P. (Civil) No.12686/88 when received, to the applicants in this OA also. The O.A. is ordered accordingly without any order as to costs.

transcript 725
(A.B.GORTHI)
Member (Admn.)

Date of Order: 3rd April, 1995

(Dictated in Open Court)

transcript 725
Deputy Registrar (J)
contd.

Copy to:

1. The General Manager,
India Govt. Mint,
Hyderabad.
2. One copy to Mr.A.Bhaskara Chary, Advocate,
1-8-44/A/1, First Floor, Hotel Gulshan,
Chikkadapalli, Hyderabad.
3. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC,CAT,Hyderabad.
4. One copy to Library,CAT,Hyderabad.
5. One spare copy.

YLKR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIKANAN: MEMBER

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER

DATED 3.4.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 1141/92

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

CG

